

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No.62/4807/2020

This the **09th** day of August, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Ghulam Medhi.

.....**Applicant**

(Advocate:- Mr. Manohar Iqbal Dar – not present)

Versus

State of J&K through Commissioner cum Secretary Srinagr/Jammu and others.

.....**Respondents**

(Advocate: Mr. Rajesh Thapa, DAG)

O R D E R[O R A L]

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

Despite sending the link to the learned counsel for the applicant for joining the video conference, he has not joined the conference today.

2. On the previous date i.e. 24.02.2021, nobody had joined the video conference on behalf of the applicant and today also none appears for the applicant. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of the applicant.

**(ANAND MATHUR)
MEMBER (A)**

**(RAKESH SAGAR JAIN)
MEMBER (J)**

Anand...